

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 15/13 of NC-VI held on 30.08.2012.

Meeting No. 15/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 24.05.2012 under the Chairmanship of Sh. S.K. Samal, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh. J.P.Maurya	A.I.A	MFPI
3	Sh. S.Lata	Dy.DGFT	DGFT
4	Sh.S.K.Panigrahi	E.O	DGFT

The minutes of the earlier meeting No. 12/13 held on 09.08.2012 sent by e- mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 24 months as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	255 Case No.:9/29/85-ALC3/2011	Party Name:SRI CHEMICALS	Meet No/Date:15/85-ALC3/2012 30.08.2012	Status:
	HQ File :01/85/050/00166/AM12/	RLA File :04/24/040/00228/AM12/	Lic.No/Date:0410130301 15.11.2011	Deferred
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MSME and call for the following information from the firm:- 1. Specification of export product & its end use. 2. Production process flow chart with net balance at each stage of manufacturing process . 3. Justification for loss.			

2	256 Case No.:2/19/85-ALC3/2011	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:15/85-ALC3/2012 30.08.2012	Status:
	HQ File :01/85/050/00095/AM12/	RLA File :02/24/040/00085/AM12/	Lic.No/Date:0210164800 29.08.2011	Approved
	The case was considered by the committee as per agenda. The committee decided to approve the case as per existing SION H-175. RA may take consequential action as per policy / procedure.			

	257 Case No.:5/5/85-ALC3/2012	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:15/85-ALC3/2012 30.08.2012	Status:
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3	HQ File :01/85/050/00034/AM13/	RLA File :05/24/040/00484/AM12/	Lic.No/Date:0510321946 10.04.2012	Deferred
	. The case was discussed with the technical representative of MFPI and it was noted that the information called for has not been furnished properly by the applicant therefore it was decided to call for the following information from the firm:-			
	1.Alcohol content in export product in terms of percentage 2.Variation of alcohol content in import item i.e 69+/-10 is very high, justification for such variation. 3.Whether blending is done with the Indian alcohol or not , explain the use of raw distillate and ENA in percentage The committee decided to defer the case for four weeks and place before the committee on 27.9.2012			

4	258 Case No.:18/2/85-ALC3/2012	Party Name:STAG INTERNATIONAL	Meet No/Date:15/85-ALC3/2012 30.08.2012	Status:
	HQ File :01/85/050/00018/AM13/	RLA File :05/24/040/00434/AM12/	Lic.No/Date:0510318694 27.02.2012	Deferred
	The committee discussed the case and it was apparent that import and export item descriptions (Sl.No. 1-8) are same with same ITC (HS) code and no manufacturing activity is involved, Hence firm may be asked to clarify The case is deferred for four weeks and may be placed before the committee on 27.9.2012			

5	259 Case No.:21/36/85-ALC3/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:15/85-ALC3/2012 30.08.2012	Status:
	HQ File :01/85/050/00166/AM11/	RLA File :10/24/040/00090/AM11/	Lic.No/Date:1010041340 05.01.2011	Deferred
	The committee discussed the case and it was noted that the wastage claimed i.e 93 % is quite unrealistic, as per the opinion of MFPI. Committee decided to call for the following information from the firm:- 1. Polyphenol content in terms of % in import item 2. Commercial use of wastage and its value recovery, if any. 3. Consumption data of imported product for the last 3 years duly certified by central excise Authority. The committee decided to defer the case for four weeks and place before the committee on 27.9.2012			

6	260 Case No.:25/2/85-ALC3/2012	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:15/85-ALC3/2012 30.08.2012	Status:
	HQ File :01/85/050/00025/AM13/	RLA File :09/24/040/00429/AM12/	Lic.No/Date:0910051657 09.03.2012	Deferred
	The committee discussed the case and it was noted that the information called for from the firm vide MFPI's letter dated 1.5.2012 and DGFT's letter			

b	dated 29.5.2012 followed by reminder 7.8.2012 has not been received. It was decided to call for the following information from the firm in addition to previous information called for by MFPI by 15.9.2012 failing which the case will be rejected.		
	1. Labels of the all varieties of the product to ascertain the ingredients used in manufactured product.		
	The committee decided to defer the case for four weeks and place before the committee on 27.9.2012		

	261 Case No.:1/30/85-ALC3/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/85-ALC3/2012 30.08.2012	Status:
	HQ File :01/85/050/00174/AM12/	RLA File :09/24/040/00307/AM12/	Lic.No/Date:0910049155 29.09.2011	Deferred
	The committee discussed the case and it was noted that comments were awaited from MSME It was decided to issue reminder from Chairman to Jt. Development Commissioner (chemical Division) MSME to expedite their comments			
	The committee decided to defer the case for four weeks and place before the committee on 27.9.2012			

8	262 Case No.:18/4/85-ALC3/2011	Party Name:SARDA STARCH (P) LTD.,	Meet No/Date:15/85-ALC3/2012 30.08.2012	Status:
	HQ File :01/85/050/00018/AM12/	RLA File :03/95/040/00125/AM11/	Lic.No/Date:0310613336 31.01.2011	Deferred
	The committee discussed the case and it was noted that comments are awaited from MSME and MFPI . As the Authorization was issued on 31.01.2011 and quite old It was decided to remind MFPI &MSME to expedite their comments. The committee decided to defer the case for two weeks and place before the committee on 20.9.2012			

9	263 Case No.:1/28/85-ALC3/2011	Party Name:SUNNY EXPORTS,	Meet No/Date:15/85-ALC3/2012 30.08.2012	Status:
	HQ File :01/85/050/00157/AM12/	RLA File :33/24/040/00009/AM12/	Lic.No/Date:3310019546 25.08.2011	Deferred
	The committee discussed the case and it was noted that comments are awaited from MSME. It was decided to remind MSME to expedite their comments. The committee decided to defer the case for two weeks and place before the committee on 20.9.2012			

10	264	Party Name:EMPIRE TOBACCO CO.PVT.LTD	Meet No/Date:15/85-ALC3/2012 30.08.2012	Status:
	HQ File :01/85/050/0013/AM12/	RLA File :03/94/040/00113/AM12/	Lic.No/Date:0310629706 05.05.2011	
	The committee discussed the case and it was noted that the applicant firm has submitted a representation against ad-hoc norms already fixed by the committee pointing out an error in export quantity. It was decided to bring the matter to the notice of DIPP, which is the Technical Authority in the matter, seeking his comments. A copy of firms representation may be enclosed with the letter to DIPP. The committee decided to place the case before committee after four weeks i.e 27.9.2012			

11	265 Case No.:9/5/85-ALC3/2012	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:15/85-ALC3/2012 30.08.2012	Status:
	HQ File :01/85/050/00038/AM13/	RLA File :34/24/040/00288/AM12/	Lic.No/Date:3410033580 19.03.2012	Deferred
	The committee discussed the case and noted the comments furnished by the C&PC vide their letter No 46011/68/2009-PC-II dated 23.7.2012 Import item No.2 i.e. Relevant twisted wire brush, recommended by C&PC, appears to be the tooth brush as a whole including Head, Handle & Bristle, in which case other items recommended for imports may not be necessary. It was decided to request to C&PC to clarify the matter to facilitate a proper understanding of their recommendation by the committee before the ad-hoc norms are ratified. The committee deferred the case and desired to call the firm for P.H in regard to import item in relation to export item along with samples for demonstration.			

12	266 Case No.:2/9/85-ALC3/2012	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:15/85-ALC3/2012 30.08.2012	Status:
	HQ File :01/85/050/00060/AM13/	RLA File :53/24/040/00002/AM13/	Lic.No/Date:5310015100 22.05.2012	Deferred
	The committee discussed the case and it was noted that the description of the export product in the Authorisation is at variance with the same in the comments furnished by the MSME in their U.O No. 25/1/SION/G&C/2010-11 dated 8.8.2012 . The word "whither" is mentioned in the Advance Authorisation while the same is mentioned as "Whether " in MSME comments. Committee decided to get a clarification in this regard from MSME The committee decided to defer the case and place before the committee on receipt of reply from MSME.			